

(c) whether all the promises given by Government at the time of giving award have not been fulfilled even after eleven years and the widow of Shri Ram Lal has returned the Vira Chakra; and

(d) if the answer to parts (a) and (b) be in the affirmative, the part (c) in the negative, why promises have not been fulfilled; what steps Government are taking to fulfil all the promises given to the widow of Shri Ram Lal?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) No, Sir.

(b) to (d) Do not arise.

Advertisement made by M/s. Goyal Gases private Limited inviting Quotations for Cryogenic Tanks

4309. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that an advertisement was made by M/s. Goyal Gases Private Limited in the 'Indian Trade Journal' dated 5th August, 1982 inviting quotations for cryogenic tanks;

(b) whether it is also a fact that the advertisement made specifies only 27 tanks whereas the licences were granted by Government for 77 tanks of 1000 litres and above.

(c) the specification and capacity given in the advertisement differs materially from the list of equipment attached with their import applications; and

(d) whether the import licences so granted also differ from the list of imports of such tanks?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) No such advertisement was made on 5th

August, 1982. However, the company advertised their requirement of Nitrogen Liquifier and transportation/storage tanks in the Indian Trade Journal dated 5th August, 1981.

(b) to (c) The advertisement covered transportation/storage tanks of varying capacities and a complete Nitrogen Liquifier. The import licences were issued—one covering 27 Nos. of Transportation/Storage tanks of different capacities and the second licence covering a complete Nitrogen Liquifier with detailed description of the items including 50 Liquid Nitrogen Storage tanks—second hand, for import of second-hand capital equipment, no advertisement is necessary as per policy.

Business Interest of an Employee of Punjab and Sind Bank in U.K.

4310. SHRI VIJAY KUMAR YADAV: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that a Deputy General Manager (Personnel) of the Punjab and Sind Bank had business interest in the U.K. through his nephew who was also in the employment of the Bank;

(b) how many times and for what periods the nephew in question was granted leave for loss of pay;

(c) is it permissible for an employee of a nationalised bank to undertake business while in the service of the bank; and

(d) what are the exact amounts of the three loans granted to the nephew in question and for what purpose(s)?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY : (a) to (d) Information is being collected and will be laid on the Table of the House to the extent available.